

**GOVERNMENT OF INDIA  
POWER  
LOK SABHA**

UNSTARRED QUESTION NO:3526

ANSWERED ON:16.04.2010

IMPLEMENTATION OF ULTRA MEGA POWER PROJECTS

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**Will the Minister of POWER be pleased to state:**

- (a) the details of the progress of implementation of various Ultra Mega Power Projects (UMPPs) in the country including Tamil Nadu;
- (b) whether many of the already allotted UMPPs are still struggling to get the land acquisition and clearances from various Ministries in order to start their project;
- (c) if so, the details of the companies which are implementing the UMPPs, their present status including land acquisition and clearances awaited from the various Ministries;
- (d) whether the Government proposes to provide single window clearances within a stipulated timeframe so that UMPPs could start their operations in time;
- (e) if so, the details thereof;
- (f) whether the Government proposes to penalize the companies involved in construction of UMPPs in case they do not complete their work within the timeframe; and
- (g) if so, the details thereof and the time by which these UMPPs are likely to be commissioned?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a): Four Ultra Mega Power Projects (UMPPs) namely Sasan in Madhya Pradesh, Mundra in Gujarat, Krishnapatnam in Andhra Pradesh and Tilaiya in Jharkhand have already been awarded and transferred to the identified developers and are at different stage of implementation. Request for Qualification (RfQ) for UMPP in Chhattisgarh has been issued on 15th March 2010. Commencement of the bidding process in respect of other UMPPs in the states of Tamil Nadu, Orissa, Maharashtra and Karnataka and additional UMPPs in the state of Andhra Pradesh, Orissa and Gujarat is contingent upon the availability of various requisite clearances including land and water availability from the respective State Governments. Ministry of Power follows up with the States.

(b) & (c): Mundra UMPP has been awarded to M/s Tata Power Limited and Sasan, Krishnapatnam and Tilaiya UMPPs have been awarded to M/s Reliance Power Limited. As per Central Electricity Authority (CEA), construction work at two UMPP namely Mundra and Sasan have already started even though part of land required for these projects is still to be handed over to the developers. For third UMPP at Krishnapatnam preliminary works have already been taken by the developers at site. For the fourth UMPP which was transferred to the developer on 7th August, 2009, first stage forest clearance has already been received for project and land acquisition is in process. Ministry of Power is following up with the states for expeditious land acquisition.

(d) & (e): There is no such proposal under consideration.

(f) & (g): The Power Purchase Agreements (PPAs) entered between the UMPP developers and the procurers provide for payment of liquidated damages by the UMPP developer for delay in commissioning of the project due to reasons other than force majeure event and procurer event of defaults. The benefits of these project are envisaged to come in 12th Plan, however, as per revised Power Purchase Agreement (PPA) and the present status of development of the project, one unit of Sasan UMPP and two units of Mundra UMPP are expected to come in 11th Plan.